

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No. 3692/2014  
MA No. 3176/2014**

New Delhi this the 13<sup>th</sup> day of March, 2017

**Hon'ble Mr. Raj Vir Sharma, Member (J)  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. S.T. Nagarajan S/o SJ Thulasiram,  
Associate Professor, Age 42, Group-A,  
R/o 12, Second Floor, Pkt-8A (Near Manav Chawk),  
Sector-15, Rohini, Delhi-110089
2. Sudarshan Kumarbabu Valluru,  
S/o nasaraiah Valluru,  
Associate Professor, Age 42, Group-A,  
R/o Type-V, Flat No.39,  
Delhi College of Engineering Campus,  
Bawana Road, Delhi-110042  
(Rep. In Person) - Applicants

(Applicant No.1 in person)

VERSUS

Directorate of Training and Technical Education,  
Govt. of NCT of Delhi,  
Muni Maya Ram Marg,  
Pitampura, Delhi-110034  
(Rep. by its Principal Secretary)

- Respondent

(By Advocate: Mrs. Sumedha Sharma)

**ORDER (Oral)**

**Per K.N. Shrivastava, Member (A):**

MA No. 3176/2014 for joining together is allowed for the reasons stated therein.

2. The applicants, through the medium of this OA filed under Section 19 of the Administrative Tribunals Act, 1985, have prayed for the following reliefs:-

- "(a) direct the respondent to fix basic pay and designation of applicants in Pay Band IV with Grade Pay 9000 from the date of joining to the present cadre post of Associate Professor, as per clause 12.1.(viii) order dated 29.07.2010 (Annexure A1), and keep the applicant's grade pay after 1.1.2006, in parity with candidates joined for the same cadre post without any discrimination;
- (b) declare the impugned Appendix-I of order dated 29.07.2010 (Annexure A1), order dated 16.11.2010 (Annexure A2), order dated 19.11.2010 (Annexure A3) and order dated 10.10.2013 (Annexure A4) and speaking order dated 15.9.2014 (Annexure A5), as illegal,

arbitrary, discriminatory, unreasonable, unjust inequitable and quash and set aside the same;

- (c) direct that the arrears which are due to the applicants from date of joining to the post be immediately paid to the applicants herein along with interest at the rate of 18% per annum with all other consequential benefits, to compensate the financial harassment due to enormous delay and misinterpretation by respondent, cadre demotion and not fixing pay according to the cadre post held by the applicants; and
- (d) pass such other and further orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the case."

3. Learned counsel for the respondent, during the course of hearing today, placed on record an Office Order No.F.1/2-PB-IV/2012/Estt./DTU/Vol.II/10467-75, dated 18.11.2016 issued by Delhi Technological University, whereby both the applicants have been granted promotion to the post of Associate Professor in Pay Band 4 (Rs.37,400-67000+ Grade Pay of Rs.9000). Name of applicant no.1 is at S.No.19, whereas that of applicant no.2 is at S.No.17. The applicant no.1, who was present in the Court, confirmed that both the applicants have been granted promotion to the post of Associate Professor from their respective eligibility dates. In this view of the matter, we observe that the main relief prayed for by the applicants has already been granted. As such, nothing survives in the OA. The OA is, accordingly, disposed of, as it has become infructuous. No costs.

**(K.N. Shrivastava)**  
**Member (A)**

**(Raj Vir Sharma)**  
**Member (J)**

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